

## Inspection Report

As per the order of Hon'ble NGT on dated 20.07.2020 for case no. 40/2019(CZ)  
(Ajmer Singh Vs M/s NKC Projects Pvt Ltd& ors)

With reference to above order of Hon'ble NGT dated 20.07.2020. A team of officials From the Collector office Sehore and M.P. Pollution Control Board conducted an Inspection of the matter on 19.08.2020. As per order, a status report has to be submitted after visiting the site in question. In case no 40/2019 (CZ) of Ajmer Singh Vs M/s NKC Projects Pvt Ltd& ors, the inspection of the site in question located at village basapur Tehsil ,Budhni district sehore M.P. was conducted on the following terms of references:

- 1. The Status of plant and its functioning**
- 2. The Status of the agricultural land situated nearby**

### Observations :

- 1.** The batching plant of the company M/s NKC Projects Pvt Ltd was established at khasra no 73/21 with due consents of the M.P. Pollution Control Board. (Copy of the consent is Annexed herewith). However in May 2019 the plant was shifted from that place to a new location.
- 2.** The committee visited the site in question and at present no agricultural activity was seen on the mentioned Khasra no and neither any residue were found which could harm the agricultural land .the panchnama was prepared at the site (copy of the panchnama is annexed herewith along with photographs).
- 3.** It was also brought to our notice that same person Ajmer singh has also approached the Tehsil office of Budhni with the same compliant and it was dismissed after the observation of tehsildar Budhni as well as senior agricultural officer that no such damaged has been caused due to the plant on 11.06.2019.(copy of the same is annexed herewith ).

Address	Village basapur tehsil Budhni ,Sehore
Khasra No	73/12 measuring 5.0 acres
Consent status	Valid consent
Status of plant	Shifted to another location
Status of nearby Agricultural land	No agricultural activity is seen at present

Date : 20.08.2020

place : Bhopal

  
Alok Singhai

( Regional Officer ,Bhopal)



## Consent Order

M.P. Pollution Control Board - Bhopal  
E - 5, Arera Colony  
Bhopal 16  
Bhopal  
Tele : 0755- 2466392, 4278342

GREEN-SMALL

CTE-Fresh

VALID FOR PERMISSION TO  
ESTABLISH

PCB ID: 121530

To,

**M/s. N.K.C. Projects Pvt. Ltd.,**  
Kh. No. 73/21,  
Village - Bansapur, Tehsil - Budhni,  
City : Bansapur,  
**Dist : Sehore (MP)**

**Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

**Ref:** Your Consent to Establish Application Receipt No. 799130 Dt. 20/02/2019.

:::

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Kh. No. 73/21, Village - Bansapur, Tehsil - Budhni, Distt. Sehore (MP).

### **SUBJECT TO THE FOLLOWING CONDITIONS :-**

- Location:** 73/21, Village - Bansapur, Tehsil - Budhni, Distt. Sehore
- The capital investment in lakhs:** Rs. 154
- Product & Production Capacity:**

Product	CTE Qty/Year
<b>READY MIX CONCRETE</b>	120 M3/Hr (One Hundred Twenty Cubic Meter Per Hour)
<b>Generation of Electricity by D.G. Set</b>	500 KVA (Five Hundred Kilovolts Ampere)

**Note:** This consent in no way be taken as a measure of proof that industry have not violated the provisions of this Act at any time in the past

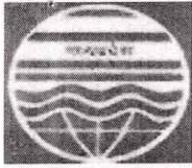
The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

#### **Enclosures:-**

\* Conditions under Water Act  
der Air Act  
tions

e-Signed On 21/02/2019 18:51:34  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # P8RV9RRXPW

  
**PUSHENDRA SINGH**  
Regional Officer



# Consent Order

M.P. Pollution Control Board - Bhopal  
E - 5, Arera Colony  
Bhopal 16  
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### CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.050 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 1.800 KL/day

#### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment** :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 102.000	WWG : 1.850	Water Source
1	Domestic Purpose	2.000	1.800	Local Body
2	Mnfg Process	100.000	0.050	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water as per Water (Prevention and Control of Pollution) Cess Act 1977 for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

#### 9. Compilation of Monitoring-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.



## Consent Order

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### **10. Recording of Monitoring-**

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

### **11. Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

### **12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

### **13. Limitation of visible floating solids and foam:**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

### **14. Disposal of Collected Solid-**

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

### **15. Provision for Electric Power Failure-**

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

### **16. Prohibition of By pass system-**

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



## Consent Order

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### **CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
D.G. Sets	500 KVA	5	DIE	Acoustic enclosure, Muffler,	PM - 0.30 g/kw-hr NOx - 9.20 g/kw-hr HC - 1.30 g/kw-hr CO - 3.50 g/kw-hr
Process	cement/fly ash silos	-		Hood Cover,	600 microgram/m <sup>3</sup> at 10 m from sources
Process	covered body mixer	-		Water Sprinkler,	600 microgram/m <sup>3</sup> at 10 m from sources
Process	rnc - 120 m <sup>3</sup> /h	-		Dust Collector,	600 microgram/m <sup>3</sup> at 10 m from sources

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Diesel	80 Lit/hr

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

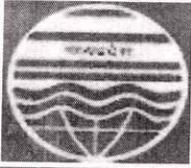
6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### **Additional Air condition:-**

- Noise from D.G. Set shall be controlled by providing an acoustic enclosure & a proper exhaust muffler.
- The acoustic enclosure and exhaust muffler shall be designed for minimum 25 dB(A) Insertion Loss or for meeting the ambient noise standards, whichever is on the higher side.
- Installation of D.G. Set must be strictly in compliance with the recommendation of the D.G.Set manufacturer.
- A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the D.G. Set manufacturer which will help to prevent noise levels of the D.G. Set from deteriorating with use.
- The height of the vent connected to D.G. Set shall not be less than building height + 1.5 meters.
- The maximum permissible sound pressure level for D.G. Sets shall be 75 dB(A) at 1 meter from the enclosure surface. (7) The D.G. Sets must affix a conformance label containing the required information recommended in Environment (Protection) Rules, 1986.



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### GENERAL CONDITIONS:

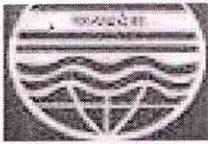
2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

For and on behalf of  
M.P. Pollution Control Board

  
PUSHPENDRA SINGH  
Regional Officer

e-Signing from UIDAI  
Digitally Sign with Aadhaar

e-Signed On 21/02/2019 18:51:34  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # P8RV9RRXPW



GREEN-SMALL

CCA-Fresh

VALIDITY (A/W): 11/03/2020  
VALIDITY (H): 11/03/2024

PCB ID: 121530

To,  
The Occupier,  
M/s. N.K.C. Projects Pvt. Ltd,  
Kh. No. 73/21,  
Village - Bansapur, Tehsil - Budhni,  
**Dist : Sehore (MP)**

Subject: *Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016*

Ref: Your Consent to Operate Application Receipt No. 800233 Dt. 12/03/2019.

:::-

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 11/03/2020 & authorization up to 11/03/2024, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

**SUBJECT TO THE FOLLOWING CONDITIONS :-**

- Location: Kh.No. 73/21, Village - Bansapur, Tehsil - Budhni, Distt. Sehore
- The capital investment in lakhs: Rs. 154
- Product & Production Capacity:

Product	CCA Qty/Year
<b>READY MIX CONCRETE</b>	120 M <sup>3</sup> /Hr (One Hundred Twenty Cubic Meter Per Hour)
<b>Generation of Electricity by D.G. Set</b>	500 KVA (Five Hundred Kilovolts Ampere)

Note:- For any change in above industry shall obtain fresh consent from the board.  
This consent in no way be taken as a measure of proof that industry have not violated the provisions of this Act at any time in the past

The Validity of the consent is up to 11/03/2020 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

**Enclosures:-**

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* Conditions under Hazardous Rules

*Sign*  
Digitally Signed with Aadhaar

e-Signed On 12/03/2019 17:57:19  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # H5KP5WVHSJ

*PUSHPENDRA SINGH*  
Regional Officer



**CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.050 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 1.800 KL/day

**2. Trade Effluent Treatment:-**

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment :-** The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 102.000	WWG : 1.850	Water Source
1	Domestic Purpose	2.000	1.800	Local Body
2	Mnfg Process	100.000	0.050	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water as per Water (Prevention and Control of Pollution) Cess Act 1977 for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

**9. Compilation of Monitoring-**

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.



**10. Recording of Monitoring-**

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

**11. Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

**12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

**13. Limitation of visible floating solids and foam:**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

**14. Disposal of Collected Solid-**

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

**15. Provision for Electric Power Failure-**

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

**16. Prohibition of By pass system-**

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



**CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
D.G. Sets	500 KVA	5	DIE	Acoustic enclosure, Muffler,	PM - 0.30 g/kw-hr, NOx -9.20 g/kw-hr HC - 1.30 g/kw-hr, CO - 3.50 g/kw-hr
Process	cement/fly ash silos			Hood Cover,	600 microgram/m3 at 10 m from sources
Process	covered body mixer			Water Sprinkler,	600 microgram/m3 at 10 m from sources
Process	RMC - 120 m3/h			Dust Collector,	600 microgram/m3 at 10 m from sources

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Diesel	80 Lit/hr

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m3 (PM10 µg/m3 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m3 (PM2.5 µg/m3 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m3
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m3
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m3

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

**Additional Air condition:- (if any) :-**

- Noise from D.G. Set shall be controlled by providing an acoustic enclosure & a proper exhaust muffler.
- The acoustic enclosure and exhaust muffler shall be designed for minimum 25 dB(A) Insertion Loss or for meeting the ambient noise standards, whichever is on the higher side.
- Installation of D.G. Set must be strictly in compliance with the recommendation of the D.G.Set manufacturer.
- A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the D.G. Set manufacturer which will help to prevent noise levels of the D.G. Set from deteriorating with use.
- The height of the vent connected to D.G. Set shall not be less than building height + 1.5 meters.
- The maximum permissible sound pressure level for D.G. Sets shall be 75 dB(A) at 1 meter from the enclosure surface. (7) The D.G. Sets must affix a conformance label containing the required information recommended in Environment (Protection) Rules, 1986.



**CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-**

[See rule 6 (2) ]

**FORM-2**

**FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES**

1. The operator of facility, i.e. occupier N.K.C. Projects Pvt. Ltd., is hereby granted the authorization to operate a facility for collection, reception, treatment, storage, transport and dispose of Hazardous waste to be generated and disposed to the tune mentioned in table below on the premises situated at 73/21, Village - Bansapur, Tehsil - Budhni, Distt. Sehore ,
2. The authorization granted to operate a facility for generation, collection, reception, storage and transport of hazardous waste

Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
Used or Spent Oil(5.1)	COL,RRE	0.500-M.T

3. The waste specified under hazardous waste stream as mentioned above shall be stored as per MoEF and CPCB guidelines issued time to time and disposed off as indicated in above table at SL. No. 3 as Hazardous and other Waste (Management & Transboundary movement) Rules, 2016.
4. The authorization shall be in force for a period of Five years from 12/03/2019 to 11/03/2024
5. The industry shall take all the steps wherever required, for reduction of the waste generated or for recycling or reuse.
6. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
7. The authorisation is subject to the terms & conditions as given below and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986. Violation of any of the conditions shall be liable for legal action as per provisions under Environment (Protection) Act, 1986.

**Terms and Condition Of Authorisation**

1. The authorisation shall comply with the provision of Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced during inspection on the request of the inspecting officer authorized by the State Pollution Control Board.
3. The authorized person shall not rent, lend, sale, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution Control Board.
4. If the industry comes in such a category where insurance under Public Liability Insurance Act, is necessary, the industry shall comply with provision and submit a copy of the policy to the Board.
5. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.
6. The unit should maintain the records of hazardous wastes as per the Form-3 of rule 9 (1) and should online submit the annual return in Form No.4 as per the rule 9 (2) to this office on or before 31st January every year.
7. Details of auction/sale of non-ferrous hazardous waste should be submitted online in form no.13 to this office annually.
8. An on-site storage for waste for a maximum period of one year or a maximum quantity of 10 MT, whichever is less, should be provided and it shall be ensured that there is no leakage or seepage or spillage from surrounding walls or bottom. The site should be covered and properly protected to prevent the entry of rainwater in storage area.



9. It is the duty of authorized person to take prior permission of the M.P. Pollution Control Board to close down the facility.
10. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online quarterly.
11. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.
12. The authorized person should inform the name and address of the contact person responsible for hazardous waste management.
13. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13 (i) of Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 as amended up to date.
14. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on Fax/telephone/email-it\_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per rule -10 of Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 as amended up to date.

#### **GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.



7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 and the Authorization under Hazardous Waste (Management handling & Transboundary movement) Amended Rule, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



CONSENT ORDER

12  
E - 5, Arera Colony  
Bhopal 16  
Bhopal  
Tele : 0755- 2466392, 4278342

*[A large, faint, diagonal line or signature is present across the center of the page.]*

*eSign*  
Sending from UIDAI  
server  
Digitally Sign with Aadhaar

e-Signed On 12/03/2019 17:57:19  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # H5KP5WVHSJ

*[Handwritten signature]*  
PUSHPENDRA SINGH  
Regional Officer

## कार्यालय अनुविभागीय अधिकारी ;राजस्व बुधनी जिला सीहोर

क्रमांक

/रीडर/20

बुधनी दिनांक 19.08.2020

प्रति,

कलेक्टर महोदय  
जिला-सीहोर

विषय- मान0 राष्ट्रीय हरित प्राधिकरण भोपाल बैंच के प्र0क0 40/2019 द्वारा दिनांक 20.07.2020 को पारित आदेश के अनुपालन बावत्।  
संदर्भ- श्रीमान् का प0क0 420/एस.सी.1/2020 सीहोर दिनांक 06.08.2020

उपरोक्त विषयांतर्गत संदर्भित पत्र के तारतम्य में लेख है कि प्र0क0 40/2019 अजमेर सिंह विरुद्ध मेसर्स एमकेसी प्रोजेक्ट प्राईवेट लिमिटेड व अन्य के संबंध में ग्राम बांसापुर स्थित भूमि ख.नं. 73/12 रकबा 5.00 एकड़ के संबंध में संयुक्त जाँच प्रतिवेदन चाहा गया है।

स्थल निरीक्षण प्रतिवेदन पंचनामा सहित अग्रेतर कार्यवाही हेतु संलग्न प्रेषित है।  
संलग्न-उपरोक्तानुसार।

अनुविभागीय अधिकारी (रा0)  
बुधनी

पृ0क0 625/रीडर/2020  
प्रतिलिपि:-

बुधनी, दिनांक 19.08.2020

1. क्षेत्रीय अधिकारी म0प्र0 प्रदूषण नियंत्रण बोर्ड पर्यावरण परसिर ई-5 अरेरा कॉलोनी भोपाल की ओर सूचनार्थ प्रेषित।

अनुविभागीय अधिकारी (रा0)  
बुधनी

सम्पत्त पंचनामा

हम पंचगण ग्राम- बारापुर लखीम  
 चुरे हैं कि आज दिनांक 19/08/2020 को अनु  
 विभागीय अधिकारी, महोदय (बारापुर) बुधनी, धन्य  
 शर्मा (CSADD) कृषि विभाग एवं डा. रम. रम. पं. पं.  
 वैशालि म. ज. बुधनी नियोजन बोर्ड ग्रामीण कार्यालय  
 भोपाल द्वारा अवेक अजेर सिंह किडू NKC प्रोजेक्ट  
 डा. लि. (प.क. 40/219) के पारित मोडश दिनांक 20/07/2020  
 के परिपालन में संशुद्ध निरीक्षण किया गया अवेक  
 अजेर सिंह द्वारा ग्राम- बारापुर दिखत भूमि खेत क्र-  
 73/12 रकबा 2.023 हे० मीलम भागा सही महोदय न्याया  
 की भूमि कोठी पर चेकर बुकि कार्य किया जाया था  
 आज दिनांक को उक्त भूमि पर कोई फसल नहीं पाई  
 गई एवं NKC कंपनी द्वारा ग्राम- बारापुर दिखत  
 भूमि खेत क्र- 73/21 रकबा 1.412 हे० अमील बरानी सही  
 राजेंद्र बरानी की भूमि में बंदिग खेत लगा था जो  
 सई 2019 में हटा लिया गया था / NKC कंपनी द्वारा  
 01/05/19 को छेशंगबाद जिले में स्थापित किया गया।  
 स्थापन निरीक्षण में मौके पर फसल को सुकसान पडुयाने  
 बाला कोई अपडोष नहीं पाया गया।

पंचनामा मौके पर तैयार किया गया। स्थाप  
 की हस्ताक्षर किए गए।

19.8.2020  
 [Signature]

19.8.2020  
 [Signature]  
 [Signature]

for  
 Brajishwar Singh  
 Manager NKC



2020/8/19 10:47



2020/8/19 10:47





Handwritten signature or initials in blue ink.

24/03/21/19 20

प्रमाणित प्रति

याचालय तहसीलदार तहसील, बुधनी  
 क्र. 24/B/21/19-20  
 संलग्न अनुसारा

6801  
 प्रकरण प्रस्तुत।

आवेदक अजमेर सिंह आ0 सुखवीर सिंह निवासी वार्ड नं0 10 गणेशगंज होशंगाबाद द्वारा आवेदन पत्र प्रस्तुत कर बताया कि एन.के.सी. कम्पनी द्वारा ग्राम बांसापुर में अनीता बेरागी की कृषि भूमि में बजरी प्लांट लगाकर अवैध तरीके से बजरी और रेत का भण्डारण किया जा रहा है जिसकी धूल उड़ने की वजह से मेरे द्वारा नीलम नागा से कोली पर लिया गया 6 एकड़ खेत में बोई गई गेहूँ की फसल नष्ट हो गई और वहाँ रहने वाले हॉली व अन्य लोगों का रहना मुश्किल हो गया है। कम्पनी के अधिकारी को शिकायत करने पर उनके द्वारा अभद्र व्यवहार किया जाता है। अतः गेहूँ की फसल का मुआवजा और मूंग फसल की सुरक्षा के निर्देश कम्पनी को दिये जाये।

आवेदन पत्र पर तहसीलदार बुधनी से जाँच प्रतिवेदन प्राप्त किया गया। तहसीलदार द्वारा बताया गया कि एन.के.सी. कम्पनी द्वारा राष्ट्रीय राजमार्ग निर्माण कार्य के लिये श्रीमति अनीता बेरागी पत्नि श्री राजेन्द्र बेरागी निवासी बांसापुर की सर्वे नं0 73/21 रकबा 1.412 हैक्ट0 कम्पनी द्वारा अस्थायी कार्यालय स्टाफ क्वाटर एवं प्लांट व मशीनरी उपयोग हेतु वर्कशॉप स्टील यार्ड प्रोजेक्ट उपयोग खनिज भण्डारण हेतु अनुमति ली गई है तथा प्रदूषण कंट्रोल बोर्ड से अनुमति व रेत भण्डारण की अनुमति ली गई है। आवेदक की भूमि कम्पनी की भूमि से लगी हुई है। जिसपर एन.के.सी. कम्पनी द्वारा बैचिंग प्लांट लगाया गया है एवं रेत गिट्टी का स्टॉक किया गया है। आवेदक द्वारा कोली पर ली गई भूमि में से 1 हैक्ट0 भूमि धूल उड़कर जमा हो गई है। वर्तमान में मौके पर फसल नहीं है, फसल काट ली गई है। प्रश्नाधीन भूमि में बना बोरवेल भी सूख गया है।

वरिष्ठ कृषि विस्तार अधिकारी बुधनी से प्रतिवेदन प्राप्त किया गया। उनके द्वारा बताया कि आवेदक द्वारा बोई गई फसल की क्षति नहीं हुई है।

तहसीलदार बुधनी एवं वरिष्ठ कृषि विस्तार अधिकारी बुधनी के प्रतिवेदन से स्पष्ट है कि आवेदक को फसल की क्षति नहीं हुई है। अतः तहसीलदार बुधनी एवं ग्रामीण कृषि विस्तार अधिकारी बुधनी के प्रतिवेदन से सहमत होते हुये आवेदक का आवेदन पत्र निरस्त किया जाता है। प्रकरण नस्ती। दाखिर रिकार्ड हो।

अनुविभागीय अधिकारी (रा0)  
 बुधनी

प्रधिकृत अधिकारी  
 सत्य प्रतिलिपि

तहसीलदार बुधनी